

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:656
ANSWERED ON:28.11.2005
BANK GUARANTEE BY NAFED
Paswan Shri Virchandra

Will the Minister of AGRICULTURE be pleased to state:

to the reply given to Unstarred Question No. 908 dated November 25, 2002 and state:

- (a) the reasons for not holding responsible and accountable the members of the business committee in the National Agriculture Marketing Federation of India (NAFED) for taking decision causing loss to NAFED and is that the standard practice obtaining in other autonomous bodies;
- (b) whether any action has been taken against 'other responsible officer' in NAFED found negligent in the discharge of their duties;
- (c) if not, the reasons therefor;
- (d) whether NAFED recovered the money from Delhi Federation; and
- (e) if so, the details thereof and the outcome of the case filed before the Central Registrar?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

- (a): As per information furnished by NAFED, the Business Committee of NAFED is a policy making body which lays down the general policy about the overall business of NAFED and prescribes such terms and limits as it deems fit from time to time. It also reviews the progress made in the business. As such, no personal liability could be fixed on the members of the Committee.
- (b)&(c): NAFED has taken action against the erring officers and dismissed the service of the then branch manager and assistant accounts officer of NAFED Delhi Branch.
- (d)&(e): NAFED has filed a suit against Delhi Federation for recovery of Rs.6.37 crore (Principle 5.96 crore and interest 0.41 crore) before the Central Registrar of Cooperative Societies.